

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 07
(IB)-854(PB)/2022

IN THE MATTER OF:

Union Bank Of India	...	Petitioner/Applicant
v.		
M/s Sharp Mint Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.02.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Kirti Singh, Proxy Counsel for Ekta Choudhary
For Respondent	: Mr. Dhruv Dewan, Mr. Akansha Kaul, Mr. Harsh Ojha Advs.

ORDER

Counsel on record for the petitioner Ms. Ekta Choudhary is not present. Ld. Proxy Counsel Ms. Kirti Singh, on behalf of Ld. Counsel Ms. Ekta Choudhary appears and states that reply has not been filed by the Respondent.

Ld. Proxy Counsel also states that a proposal of one-time settlement (OTS) has been given but no decision has been taken.

In view of the same the stand taken by the counsel for Union Bank of India is that a proposal of one-time settlement (OTS) is under consideration.



Therefore, we close this petition with the liberty to seek revival, if the settlement is not fructified.

Accordingly, Petition stands **closed** in the above terms.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

DIPAK- 03.02.2023